

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

Second Floor,  
Commercial Complex,  
Indiranagar,  
Bangalore-560 038.

Dated:- 26 SEP 1994

APPLICATION NUMBER: 1335 of 1994.

APPLICANTS:

**Sri M. Palani**  
To.

RESPONDENTS:

**v/s. The Divisional Engineer, Deptt. of Telecommunications, Bangalore and Other.**

1. **Sri N. R. Naik, Advocate,  
No. 147/7, Sri Ranga Road,  
Second Block, Thyagaraja Nagar,  
Bangalore-560 028.**

2.

Subject:- Forwarding of copies of the Orders passed by the  
Central Administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/  
STAY ORDER/INTERIM ORDER/, passed by this Tribunal in the above  
mentioned application(s) on 05-09-94.

Issued on  
26/9/94 R

of S. Bhattacharya 26/9  
for DEPUTY REGISTRAR  
JUDICIAL BRANCHES.

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH, BANGALORE

ORIGINAL APPLICATION NO.1335/1994

MONDAY THIS THE FIFTH DAY OF SEPTEMBER, 1994

MR. JUSTICE P.K. SHYAMSUNDAR VICE CHAIRMAN

MR. T.V. RAMANAN MEMBER (A)

Shri M. Palani,  
S/o late Muniswamy,  
Aged 40 years,  
Cable Splicer,  
Office of the Assistant Engineer,  
Cable Maintenance,  
A.A. Complex, D.V.G. Road,  
Bangalore - 560 004  
Applicant

( By Advocate Shri N.R. Naik )

v.

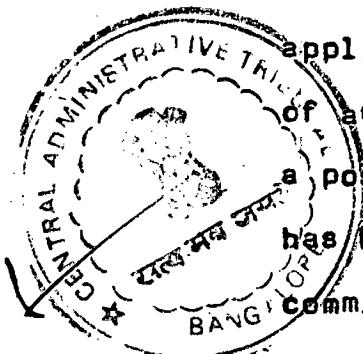
1. Divisional Engineer,  
Department of Telecommunications,  
Shankarapuram External  
Bull Temple Road,  
Bangalore - 560 019

2. Assistant Engineer,  
Telephones,  
Shankarapuram Cable Maintenance,  
No.121/122, A.A. Complex,  
D.V.G. Road,  
Bangalore - 560 004  
Respondents

ORDER

MR. JUSTICE P.K. SHYAMSUNDAR, VICE CHAIRMAN

Having heard Shri N.R. Naik for the applicant for quite some time at the stage of admission only, we find that we are not in a position to assist him at all. The applicant has been suspended from service for alleged commission of theft of cable wires. We are told



by Shri Naik that a criminal case is pending and the same is just now under way. In the circumstances, it is not open to the applicant to press either for revocation of his suspension or for a direction that a departmental enquiry should be held in the matter. It is upto the Department to start a departmental enquiry and pursue it during the pendency of the criminal case. Generally, it is not done. It is in the interest of the applicant however to wait for the criminal case to conclude and if exonerated therein, he can press for the reliefs sought for herein. With these observations, this application stands rejected at the admission stage. No costs.



Sd/-

Sd/-

MEMBER(A) VICE CHAIRMAN

TRUE COPY

S. Shanmugam  
Section Officer 26/9  
Central Administrative Tribunal  
Bangalore Bench  
Bangalore

ya